

We have perused the said minutes.

Prima facie, we are of the opinion that the basis for rejecting the proposal of the petitioner is unclear, if not unintelligible. It merely mentions about the opposition on the part of the victim's family. That by itself cannot be the basis to reject the proposal. Instead, holistic approach needs to be taken while considering the proposal for premature release in relation to convicts who have suffered incarceration for over 21 years as in this case.

We direct the Board to reconsider the case of the petitioner by taking into account all aspects of the matter, including the fact that the petitioner, because of his good conduct in jail, has been placed in Correctional Home for quite some time.

Accordingly, hearing of this writ petition is deferred for two months to enable the Board to take appropriate decision in the matter in connection with the proposal of the petitioner by reconsidering the same, as aforesaid, within six weeks from today.

List the matter on 10.11.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER